

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-361-2020

Sadashiv Pednekar ... Petitioner.
Versus
State of Goa and Ors. ... Respondent

Mr. C. Padgaonkar, Advocate for the petitioner.

Ms. Maria Correia, Additional Government Advocate for the respondents.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 2nd December, 2020.

P.C.:

Heard Mr. C. Padgaonkar, learned Advocate for the petitioner and Ms. Maria Correia, learned Additional Government Advocate for the respondents.

2. Mr. Padgaonkar, learned Counsel states that a copy of this petition will be positively served upon the office of the learned Advocate General latest by the end of this week, if it is not served earlier.

3. Mr. Padgaonkar, learned Advocate points out that before the order dated 21/10/2020 was made by the Appellate

Authority, the petitioner, was not given any hearing. He points out that the impugned order contains no reason whatsoever.

4. In the aforesaid circumstances, we make it clear that subject to constraints of time we will consider disposing of this matter finally at the stage of admission.

5. Stand over to 14/12/2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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